

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 410/MP/2019

Subject : Petition under Regulation 31(6) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Koldam Hydro Electric Power Station.

Petitioner : NTPC Limited (NTPC)

Respondents : Uttar Pradesh Power Corporation Limited & Others.

Date of Hearing : 14.1.2020

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri A. S. Pandey, NTPC
Shri I Uppal, NTPC
Shri M.K Malviya, NTPC
Shri R.R. Surana, NTPC

Record of Proceedings

The representative of the Petitioner, NTPC Limited submitted that the present Petition has been filed, *inter-alia*, for recovery of energy charges of Rs. 17.09 crore against the shortfall in generation of 72.47 MUs in the year 2018-19 in six equal monthly installments as per Regulation 31(6)(a) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 read with Regulation 44(7) and 44(8) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019. The representative of the Petitioner requested to issue notice to the Respondents.

2. After hearing the representative of the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve a copy of the Petition on the Respondents immediately, if not served already. The Respondents were directed to file their replies, by 5.2.2020, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 20.2.2020.

4. The Commission directed the Petitioner to submit the following information:

(a) Data of average actual inflows for the financial year 2018-19 certified by CEA/CWC;



(b) Rainfall data for the concerned year as reported by IMD for the district in which plant was located and the adjoining districts indicating less inflow as claimed;

(c) Planned and forced machine outage data certified by CEA/NRLDC and its correlation with actual energy generation; and

(d) Calculations (excel sheets) for design energy of 3054.79 MUs and for maximum possible generation of 2894.44 MUs as claimed.

5. The Commission directed that due date of filing the replies, rejoinder and information should be strictly complied with.

6. The Petition shall be listed for hearing in due course for which notice will be issued separately.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**

